

NOTICE

In order to reduce the physical presence of lawyers and litigants due to the prevailing situation of COVID-19 and considering the precautionary measures due to COVID-19, IT IS HEREBY NOTIFIED for the information of the Advocates and the parties appearing in-person that, the Hon'ble the Chief Justice has been pleased to nominate the following Hon'ble Judges to hear the matters Physically at **Aurangabad Bench**, with effect from **4th October 2021 to 31st October 2021** from **10.30 a.m. to 1.30 p.m. and 2.30 p.m. to 4.30 p.m.**

On 4 to 8, 11 to 14, 18, 20 to 22, 25 to 29 October 2021

1	<p>The Hon'ble Shri Justice S.V. GANGAPURWALA</p> <p>AND</p> <p>The Hon'ble Shri Justice R. N. LADDHA</p> <p>(COMMERCIAL APPELLATE DIVISION BENCH)</p>	<p>For admission, hearing and order matters therein :-</p> <p>(A) All Civil Writ Petitions of odd years.</p> <p>(B) Civil Writ Petitions arising out of orders passed by Central Administrative Tribunal and Maharashtra Administrative Tribunal for admission and final hearing irrespective of the year of filing.</p> <p>(C) All Civil Public Interest Litigations.</p> <p>(D) All Letters Patent Appeals.</p> <p>(E) All Contempt Petitions.</p>	<p>hcaur.2021.db1@gmail.com</p>
2	<p>The Hon'ble Shri Justice R. V. GHUGE</p> <p>AND</p> <p>The Hon'ble Shri Justice S. G. MEHARE</p>	<p>For admission, hearing and order matters therein :-</p> <p>(A) All First Appeals.</p> <p>(B) All Family Court Appeals.</p> <p>(C) All Civil Writ Petitions of even years.</p> <p>(D) All Civil matters of Division Bench not assigned to other Courts. (E) All Direct and Indirect Tax Appeals.</p> <p>(E) All Civil Writ Petitions arising out of Tax Laws.</p>	<p>hcaur.2021.db2@gmail.com</p>

3	<p>The Hon'ble Shri Justice V. K. JADHAV AND The Hon'ble Shri. Justice SHRIKANT D.KULKARNI</p>	<p>For admission, hearing and order matters therein :- (A) All Criminal Appeals. (B) Criminal Contempt Petitions. (C) All other Criminal Division Bench matters not specifically assigned to other Court. (D) All Criminal Public Interest Litigations. (E) All Applications under Section 482 of Cr.P.C. and Criminal Writ Petitions.</p>	<p>hcaur.21.db3@gmail.com</p>
4	<p>The Hon'ble Shri Justice P. D. NAIK</p>	<p>For admission, hearing and order matters therein :- (A) Anticipatory Bail Applications. (b) All applications for cancellation of Bail, relaxation or modification of Bail.</p>	<p>hcaur.2021.single8@gmail.com</p>
5	<p>The Hon'ble Shri Justice MANGESH S. PATIL</p>	<p>For admission, hearing and order matters therein :- (A) All Civil Writ Petitions. (B) All Writ Petitions arising out of orders/Judgments passed by Labour and Industrial Courts / authorities irrespective of the year of filing. (C) All Civil work , not assigned to other Courts. (D) All Arbitration matters.</p>	<p>hcaur.2021.single2@gmail.com</p>
6	<p>The Hon'ble Smt. Justice VIBHA V. KANKANWADI</p>	<p>For admission, hearing and order matters therein :- (A) All Second Appeals and applications therein.</p>	<p>hcaur.2021.single4@gmail.com</p>
7	<p>The Hon'ble Shri Justice R.G. AVACHAT</p>	<p>For admission, hearing and order matters therein :- (A) All Civil Revision Applications. (B) All Appeals from Orders. (C) All Civil Contempt Petitions. (D) All First Appeals and applications therein.</p>	<p>hcaur.2021.single5@gmail.com</p>

8	The Hon'ble Shri Justice M. G. SEWLIKAR	For admission, hearing and order matters therein :- (A) Regular Bail Applications. (B) All Criminal Revision Applications. (C) All Criminal matters not assigned to other Courts.	hcaur.2021.single7@gmail.com
9	The Hon'ble Shri Justice S. P TAVADE (Till 08.10.2021)	For admission, hearing and order matters therein :- (A) All Criminal Appeals (B) All Criminal Writ Petitions and Criminal Applications u/s 482 of Cr.PC.	hcaur.2021.single6@gmail.com

NOTE

1. In the event of non availability of any Court as also in the event of any Court passing order for not placing the matter before any Court, then the matter be placed before the Court as per **Standing Order Notice w.e.f. 5th July 2021** and subsequent modifications thereto.

2. The Special Procedure for physical hearing (Annexure - A) is published on Bombay High Court Website for the information of Advocates and Parties-in-person. The Advocates and parties-in-person should follow strictly the instructions in the Special Procedure.

By Order,

Sd/-

(V. R. Kachare)

Registrar (Judicial-I)

High Court, Appellate Side
Dated 24th September 2021